

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 13

C.P. (IB)/321(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES: **MAHESH SHANTILAL SANGHVI VS**
 HELLIOS TUBEALLOYS PRIVATE
 LIMITED

Section 94(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/321(MB)2024

- 1) Mr. Rajesh Bohra, Ld. Counsel for the Petitioner/Corporate Applicant is present.
- 2) Ld. Counsel for the Petitioner/Corporate Applicant is directed to ensure the service of the Copy of the Company Petition to the Insolvency and Bankruptcy Board of India and shall file and place on record Affidavit of Service.
- 3) Petitioner/Corporate Applicant is further directed to ensure that Notice to Financial Creditors, Corporate Debtor and Service to of the Copy of the

Company Petition to the Insolvency and Bankruptcy Board of India, is available on record.

- 4) Stand over to 21.05.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare